पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय
अधिसूचना

तिर्ली, 25 जनवरी, 2018

साक्षर. 94(अ)—केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 का और संशोधन करने के लिए, एतद्वारा निम्नलिखित नियम बनाई है, अर्थात्—

1. (1) इन नियमों का नाम पर्यावरण (संरक्षण) संशोधन नियम, 2018 है।
   (2) ये राजपत्र में इसके प्रकाशन की तारीख को प्रज्वलित होगी।

2. पर्यावरण (संरक्षण) नियम, 1986 में, अनुसूची-1 में, क्रम संख्या 105 और उसमें संबंधित प्रविधियों के पश्चात्, निम्नलिखित क्रम संख्याएं और प्रविधियाँ अन्तःअधिनियम की जाएँगी, अर्थात्—

“106. पर्यावरणीय स्वीकृति की अपेक्षा वाली परियोजनाओं से संबंधित निर्माण एवं विभंग क्रियाकलापों के लिए धूल उपस्थतम उपायों का आधार कार्यवाचन:

(i) पर्यावरणीय स्वीकृति की अपेक्षा वाली कोई भी भवन अथवा अवसंरचना परियोजना धूल उपस्थतम उपायों सहित अनुमोदित पर्यावरणीय प्रबंधन योजना के बिना कार्यरत नहीं की जाएँगी।
(ii) निर्माण अवस्थाओं पर या वहाँ तक जाने वाली सड़कें खड़ी और व्यक्तिप्रयोग (अर्थात् मेट्रिक सड़कें) होनी चाहिए।
(iii) पर्यावरण धूल उपस्थतम उपायों के बिना मिट्टी की खुदाई नहीं की जाएँगी।
(iv) कोई भी मिट्टी या रेत या निर्माण और विश्लेषण अपशिष्ट या धूल वाली कोई अन्य निर्माण सामग्री बिना झोले की जाएँगी।
(v) समृद्धि क्षेत्र अर्थात् भवन की ऊंचाई की 1/3 और अधिकतम 10 मीटर तक के विंड-ब्रेकर की व्यवस्था की जाएँगी।
(vi) जल दिग्गजन प्रणाली की व्यवस्था की जाएँगी।
(vii) निर्माण स्थल पर जनता को आसानी से दिखाई देने के लिए धूल उपस्थतम उपायों का स्पष्ट नोट पर प्रदर्शन किया जाएँगा।

531 GI/2018 (1)
107.  The provisions in Schedule to the Notification, as amended by the Notification of the Ministry of Environment, Forest and Climate Change, dated 25th January, 2018, are hereby further amended as follows:

(i) After serial number 103 and in the entries relating thereto, the following serial numbers and entries shall be inserted:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>Activity</th>
<th>Notification No.</th>
</tr>
</thead>
</table>

(ii) In Schedule II, after serial number 105 and the entries relating thereto, the following serial numbers and entries shall be inserted:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>Activity</th>
<th>Notification No.</th>
</tr>
</thead>
</table>

(iii) The Notification is further amended as follows:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>Activity</th>
<th>Notification No.</th>
</tr>
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</table>

(iv) The Notification is further amended as follows:

<table>
<thead>
<tr>
<th>Serial Number</th>
<th>Activity</th>
<th>Notification No.</th>
</tr>
</thead>
</table>

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 25th January, 2018

G.S.R. 94(E).—In exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, after serial number 105 and the entries relating thereto, the following serial numbers and entries shall be inserted, namely:

“106. Mandatory Implementation of Dust Mitigation Measures for Construction and Demolition Activities for projects requiring Environmental Clearance:

(i) No building or infrastructure project requiring Environmental Clearance shall be implemented without approved Environmental Management Plan inclusive of dust mitigation measures.
(ii) Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads).

(iii) No excavation of soil shall be carried out without adequate dust mitigation measures in place.

(iv) No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.

(v) Wind-breaker of appropriate height i.e. 1/3rd of the building height and maximum up to 10 meters shall be provided.

(vi) Water sprinkling system shall be put in place.

(vii) Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.

107. Mandatory Implementation of Dust Mitigation Measures for all Construction and Demolition Activities:

(i) Grinding and cutting of building materials in open area shall be prohibited.

(ii) Construction material and waste should be stored only within earmarked area and road side storage of construction material and waste shall be prohibited.

(iii) No uncovered vehicles carrying construction material and waste shall be permitted.

(iv) Construction and Demolition Waste processing and disposal site shall be identified and required dust mitigation measures be notified at the site.

Note: The serial numbers 106 and 107 above shall apply to cities and towns where value of particulate matter 10/ particulate matter 2.5 exceeds the prescribed limits in National Ambient Air Quality Standards.”

[F. No. Q-16017/172/2017-CPA]

RITESH KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number S.O. 844(E), dated the 19th November, 1986 and subsequently amended vide the following notifications, namely: